



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II**MEETING No.** NC/2/MEET/Jan/202526/15**DATED:** 20/01/2026Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jan/202526/15 dated 20/01/2026 of Norms Committee - II for the year 2025-26 was held on 20/01/2026 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Yashwant Singh, Deputy DGFT	DGFT(HQ)
2	SANDEEP KUMAR, FTDO	DGFT(HQ)
3	Rajeshkumar Jaiswal, Technical Consultant	Ministry of Heavy Industries
4	Sk Bhatnagar, Technical Consultant	DGFT
5	Sushil Jain, Technical Consultant	Department for Promotion of Industry & Internal

		Trade,Ministry of Commerce & Industry
6	Vishan Agrawal,Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jan/202526/15
Case Status	Case Rejected
Party Name	MUNDRA SOLAR ENERGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000707AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the case as the case was already withdrawn in the meeting no. NC/2/MEET/Sep/202526/10 dated 11.09.2025. The case stands rejected.	

Case No.	2 / NC/2/MEET/Jan/202526/15
Case Status	Case Rejected
Party Name	MUNDRA SOLAR ENERGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00001651AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the case as the case was already withdrawn in the meeting no. NC/2/MEET/Sep/202526/10 dated 11.09.2025. The case stands rejected.	

Case No.	3 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026

HQ File Number	HQRNORM APPLY 00002388AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ABERDARE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00002712AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	EIS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00003970AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved

Party Name	FACKELMANN INDA HOUSEHOLD PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00004806AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Import item at SI.No. 1 shall be of relevant composition and thickness as contained/utilized in the export item at SI.No. 1 and its quantity may be allowed as 36,564.Kgs as 1.10 Kgs. /Kg content in the export item. II. Import item at SI.No.2 shall be of relevant composition and thickness as contained/utilized in the export item at SI No. 2 and its quantity may be allowed as 33,401 Kgs as 1.10 Kgs. /Kg content in the export item. III. Import item at SI.No. 3 shall be of relevant composition and thickness as contained/utilized in the export item at SI No. 3 and its quantity may be allowed as 6,754 Kgs as 1.10 Kgs. /Kg content in the export item. IV. Import item at SI.No. 4 shall be of relevant composition and thickness as contained/utilized in the export item at SI No. 4 and its quantity may be allowed as 24,296 Kgs as 1.10 Kgs. /Kg content in the export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	7 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	KRISHNA DEFENCE AND ALLIED INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00005548AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

- I. Net weight of export items at **SI.No.1 to 6** may be specified as **6,72,000 Kgs., 84,000 Kgs., 6000 Kgs., 10,200 Kgs., 12,000 Kgs., & 18,000 Kgs.** respectively.
- II. Import item at **SI.No. 1** (Stainless Steel Circles) shall be of relevant grade and thickness as contained/utilized in export item at **SI.No. 1** and its quantity may be allowed as **1.10 Kgs/Kg** content in the export item at **SI.No.1**.
- III. Import item at **SI.No. 2** (Stainless Steel Rods) shall be of relevant grade and diameter as contained/utilized in export item at **SI.No. 1** and its quantity may be allowed as **1.02 Kgs. /Kg,** content in the export item at **SI.No.1**.
- IV. Import item at **SI.No. 3** (Stainless Steel Sheets) shall be of relevant grade and thickness as contained/utilized in export item at **SI.No. 1** and its quantity may be allowed as **1.05 Kgs/Kg** content in the export item at **SI.No.1**.
- V. Import item at **SI.No. 4** (Stainless Steel Circles) shall be of relevant grade and thickness as contained/utilized in export item at **SI.No. 2** and its quantity may be allowed as **1.10 Kgs/Kg** content in the export item at **SI.No.2**.
- VI. Import item at **SI.No. 5** (Stainless Steel Rods) shall be of relevant grade and diameter as contained/utilized in export item at **SI.No. 2** and its quantity may be allowed as **1.02 Kgs/Kg** content in the export item at **SI.No.2**.
- VII. Import item at **SI.No. 6**(Stainless Steel Sheets) shall be of relevant grade and thickness as contained/utilized in export item at **SI.No. 2** and its quantity may be allowed as **1.05 Kgs/Kg** content in the export item at **SI.No.2**.
- VIII. Import item at **SI.No. 7** (Stainless Steel Circles) shall be of relevant grade and thickness as contained/utilized in export item at **SI.No. 3** and its quantity may be allowed as **1.10 Kgs/Kg** content in the export item at **SI.No.3**.
- IX. Import item at **SI.No.8** (Stainless Steel Sheets) shall be of relevant grade and thickness as contained/utilized in export item at **SI.No. 3** and its quantity may be allowed as **1.05 Kgs/Kg** content in the export item at **SI.No.3**.
- X. Import item at **SI.No. 9** (Stainless Steel Circles) shall be of relevant grade and thickness as contained/utilized in export item at **SI.No. 4** and its quantity may be allowed as **1.10 Kgs/Kg** content in the export item at **SI.No.4**.
- XI. Import item at **SI.No.10** (Stainless Steel Sheets) shall be of relevant grade and thickness as contained/utilized in export item at **SI.No. 4** and its quantity may be allowed as **1.05 Kgs/Kg** content in the export item at **SI.No.4**.
- XII. Import item at **SI.No. 11** (Stainless Steel Circles) shall be of relevant grade and thickness as contained/utilized in export item at **SI.No. 5** and its quantity may be allowed as **1.10 Kgs/Kg** content in the export item at **SI.No.5**.
- XIII. Import item at **SI.No.12** (Stainless Steel Sheets) shall be of relevant grade and thickness as contained/utilized in export item at **SI.No. 5** and its quantity may be allowed as **1.05 Kgs/Kg** content in the export item at **SI.No.5**.
- XIV. Import item at **SI.No. 13** (Stainless Steel Circles) shall be of relevant grade and thickness as contained/utilized in export item at **SI.No. 6** and its quantity may be allowed as **1.10 Kgs/Kg** content in the export item at **SI.No.6**.
- XV. Import item at **SI.No.14** (Stainless Steel Sheets) shall be of relevant grade and thickness as contained/utilized in export item at **SI.No. 6** and its quantity may be allowed as **1.05 Kgs/Kg** content in the export item at **SI.No.6**.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	8 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MAKS TELEWORLD PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006252AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SHRI SIDHBALI ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006257AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	B. G. SHIRKE CONSTRUCTION TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026

HQ File Number	HQRNORM APPLY 00006767AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	INOX INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00008096AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MIBA DRIVETEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	018305000031AM11
RA File Number	312104000401 AM10
Licence No and Date	3110042744/01/04/2010
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred

Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00002253AM26
RA File Number	342404000065 AM19
Licence No and Date	3410044165/23/05/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00004486AM26
RA File Number	072404000141 AM19
Licence No and Date	0710113806/03/09/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00002008AM25
RA File Number	052304000391 AM20
Licence No and Date	0510413205/03/01/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/Jan/202526/15
Case Status	Case Rejected
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00004855AM26
RA File Number	NA
Licence No and Date	0310834348/21/01/2020
Norms Committee Decision: The committee considered the case as per agenda and decided to reject the review application. The case stands rejected.	

Case No.	17 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00006463AM25
RA File Number	322404000136 AM20
Licence No and Date	3210079446/06/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for Re-examination of the review application by the firm. The case stands deferred.	

Case No.	18 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00002005AM25
RA File Number	052304000475 AM20

Licence No and Date	0510413864/12/03/2020
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Allow components on net-to-net basis, subject to an accountability clause, in line with General note 4 for engineering products. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	19 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00004333AM25
RA File Number	082404000131 AM21
Licence No and Date	0810148328/14/08/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	20 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00000996AM24
RA File Number	052304000150 AM21
Licence No and Date	0510415010/26/08/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	21 / NC/2/MEET/Jan/202526/15
Case Status	Case Rejected
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00002150AM26
RA File Number	322404000056 AM21
Licence No and Date	3210079734/01/10/2020
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to reject the case, as under: The firm has represented against deletion of import item no. 24, which was deleted as this import item & Export Product 2 are same. The firm has claimed that that they have added indigenous items to the item of import before exporting have also achieved value addition. There is no mention of indigenous inputs in their application; value addition is negative for EP2 vis a vis import item 24. The description of Export Product 2; import item 24 also does not suggest any Indigenous inputs. In view of above there is no merit in representation. The case stands rejected.	

Case No.	22 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00007973AM24
RA File Number	082404000270 AM21
Licence No and Date	0810148964/02/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a DI is being issued to the firm.	

The case stands deferred.

Case No.	23 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00059819AM21
RA File Number	03AA04015765 AM21
Licence No and Date	0311000710/11/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00001970AM26
RA File Number	07AA04009956 AM21
Licence No and Date	0711000671/12/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00320690AM22
RA File Number	56AX04000050 AM22

Licence No and Date	5611000753/17/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/Jan/202526/15
Case Status	Case Rejected
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00004367AM26
RA File Number	03AX04000349 AM22
Licence No and Date	0311010639/19/01/2022
Norms Committee Decision:	
The committee reviewed the case and decided to reject the review application.	
The case stands rejected .	

Case No.	27 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	UKB ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00002221AM24
RA File Number	05AX04001255 AM22
Licence No and Date	0511011248/21/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/2/MEET/Jan/202526/15
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Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00004809AM26
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has not submitted reply to Deficiency letter dated 12.08.25. Hence, they are requested to submit the reply to the following for further examination: I. As per Appendix 4E, the total requirement of Manganese ore is 2.2 MT per TONNE production of Ferro Silico Manganese. However, in the summary of the application, you want to import 38400 MT against the export of 24000 MT, which works out to 1.6 MT per TONNE of the export product. Which statement is correct? Please submit a detailed explanation. II. In the imported inputs of Appendix 4E, LAM Coke is also indicated. However, in the summary of the application, the import of Lame coke is not there. Will it be import? If yes, revise the application, and if no, revise Appendix 4E. III. In the production and consumption data of the last years, the average consumption is 2.2 MT. Please justify how it will be possible to produce 1 MT Ferro Silicon Manganese in 1.6 MT imported Manganese ore. IV. What is the percentage of recovery of manganese during the manufacturing of Ferro Silicon Manganese using manganese ore only or using Ferro Manganese slag along with Manganese ore? V. Do you use Ferro Manganese slag during the manufacturing of Ferro Silicon Manganese? VI. What is the total charge mix (Manganese ore and Ferro manganese slag)? VII. What is the percentage of MnO in Ferro Manganese slag? VIII. If you will use Ferro Manganese slag, then the quantity that would be used must be indicated in the column of indigenous inputs. Similarly, LAM coke and other inputs also. IX. Please submit a material balance chart for the calculation of the manganese quantity. The case stands deferred.	

Case No.	29 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00000413AM26

RA File Number	03AX04005210 AM23
Licence No and Date	0311020770/01/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00002807AM26
RA File Number	03AX04005528 AM23
Licence No and Date	0311021443/15/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006479AM23
RA File Number	05AX04003303 AM23
Licence No and Date	0511017427/21/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Net weight of cables, conductor size wise III. Material balancing viz. net content of each imported and indigenous input, conductor size wise Total	

requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	32 / NC/2/MEET/Jan/202526/15
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00004620AM26
RA File Number	02AX04000664 AM23
Licence No and Date	0211003969/03/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the review application as the applicant has requested to include copper cathode in the item of export and allow copper anode with 1.5% wastage. The case was discussed with the representatives of HINDALCO in the NC meeting, wherein it was decided that the wastage @0.5% will be allowed in the case of export of copper cathode against import of copper anode as was allowed earlier. Given the above, the request of the applicant is rejected. The case stands Rejected.	

Case No.	33 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00006474AM25
RA File Number	07AX04001866 AM23
Licence No and Date	0711006744/15/03/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	34 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00006481AM25
RA File Number	07AX04001863 AM23
Licence No and Date	0711006749/15/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00004297AM26
RA File Number	02AX04000696 AM23
Licence No and Date	0211004079/21/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to defer the case for further examination.	
The case stands deferred.	

Case No.	36 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026

and Date	
HQ File Number	HQRNORM APPLY 00001116AM24
RA File Number	05AX04000384 AM24
Licence No and Date	0511018910/25/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Net weight of cables, conductor size wise. III. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet IV. Material balancing viz. net content of each imported and indigenous input, conductor size wise. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	37 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006666AM24
RA File Number	04AX04000670 AM24
Licence No and Date	0411006284/06/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Summery sheet indicating weight of export product and s. No (as per license) Of components and consumables separately. The case stands deferred.	

Case No.	38 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00004343AM26
RA File Number	04AX04000716 AM24
Licence No and Date	0411006419/17/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/2/MEET/Jan/202526/15
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00004619AM26
RA File Number	02AX04000571 AM24
Licence No and Date	0211005685/04/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the review application as the applicant has requested to include copper cathode in the item of export and allow copper anode with 1.5% wastage. The case was discussed with the representatives of HINDALCO in the NC meeting, wherein it was decided that the wastage @0.5% will be allowed in the case of export of copper cathode against import of copper anode as was allowed earlier. Given the above, the request of the applicant is rejected. The case stands Rejected.	

Case No.	40 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00000998AM26
RA File Number	02AX04000593 AM24
Licence No and Date	0211005703/09/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/2/MEET/Jan/202526/15
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00004621AM26
RA File Number	02AX04000582 AM24
Licence No and Date	0211005705/09/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the review application as the applicant has requested to include copper cathode in the item of export and allow copper anode with 1.5% wastage. The case was discussed with the representatives of HINDALCO in the NC meeting, wherein it was decided that the wastage @0.5% will be allowed in the case of export of copper cathode against import of copper anode as was allowed earlier. Given the above, the request of the applicant is rejected. The case stands Rejected.	

Case No.	42 / NC/2/MEET/Jan/202526/15
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Case Status	Case Deferred
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00008527AM24
RA File Number	03AX04005086 AM24
Licence No and Date	0311031125/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/2/MEET/Jan/202526/15
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00004622AM26
RA File Number	02AX04000676 AM24
Licence No and Date	0211005946/15/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the review application as the applicant has requested to include copper cathode in the item of export and allow copper anode with 1.5% wastage. The case was discussed with the representatives of HINDALCO in the NC meeting, wherein it was decided that the wastage @0.5% will be allowed in the case of export of copper cathode against import of copper anode as was allowed earlier. Given the above, the request of the applicant is rejected. The case stands Rejected.	

Case No.	44 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026

HQ File Number	HQRNORM APPLY 00009233AM24
RA File Number	04AX04001123 AM24
Licence No and Date	0411007137/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ATLAS TRANSFORMERS INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000638AM25
RA File Number	34AX04001003 AM24
Licence No and Date	3411004907/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00001749AM25
RA File Number	03AX04001631 AM25
Licence No and Date	0311035227/05/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred

Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00002206AM25
RA File Number	31AX04000126 AM25
Licence No and Date	3111003737/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00002213AM25
RA File Number	03AX04002122 AM25
Licence No and Date	0311035941/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	UKB ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00002607AM25
RA File Number	05AX04001404 AM25
Licence No and Date	0511027085/21/08/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that a DI has been issued to the firm on BO portal dated 02.01.2026. The reply is still awaited.	

The case stands deferred.

Case No.	50 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00002784AM25
RA File Number	03AX04002644 AM25
Licence No and Date	0311036796/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00002786AM25
RA File Number	03AX04002618 AM25
Licence No and Date	0311036798/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	SHRI SABHARI METALLURGICAL (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00005279AM26
RA File Number	04AX04000429 AM25

Licence No and Date	0411008171/05/09/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	LEAD INGOTS 99.97%	275.00 MTS	LEAD SCRAP RAINS AS PER ISRI (LEAD CONTENT 55%	6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF & CC /CPCB /SPCB for processing of lead scrap (RAINS) for manufacturing of lead ingots to the RA concerned.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	53 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00002929AM25
RA File Number	04AX04000511 AM25
Licence No and Date	0411008195/09/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:	

I. Summery sheet indicating weight of export product and S.No. (as per license) of components and consumables separately.

The case stands deferred.

Case No.	54 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00002930AM25
RA File Number	04AX04000518 AM25
Licence No and Date	0411008196/09/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:	
I. Summery sheet indicating weight of export product and s. No (as per license) of components and consumables separately.	
The case stands deferred.	

Case No.	55 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00003361AM25
RA File Number	04AX04000601 AM25
Licence No and Date	0411008309/30/09/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:

- I. Summery sheet indicating weight of export product and s. No (as per license) of components and consumables separately.

The case stands deferred.

Case No.	56 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	FIBREZONE INDIA
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00003455AM25
RA File Number	08AX04001026 AM25
Licence No and Date	0811012804/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00003480AM25
RA File Number	07AX04001057 AM25
Licence No and Date	0711012485/04/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	OTTER CONTROLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00003614AM25
RA File Number	31AX04000025 AM25
Licence No and Date	3111003975/11/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that a DI has been issued to the firm on BO portal dated 02.12.2025. The reply is still awaited. The case stands deferred.	

Case No.	59 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00004449AM26
RA File Number	03AX04003539 AM25
Licence No and Date	0311038032/17/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00004032AM25
RA File Number	07AX04001249 AM25

Licence No and Date	0711012727/07/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	INDOTAG SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00004307AM25
RA File Number	05AX04002024 AM25
Licence No and Date	0511029136/22/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has submitted reply, dated 28.08.25, which has been shared with DPIIT. Comments awaited from the DPIIT.	
The case stands deferred.	

Case No.	62 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00004409AM25
RA File Number	02AX04000551 AM25
Licence No and Date	0211007679/28/11/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	
Import Item: 1, 2, & 3 - 0.04 kg. /kg. Weight of respective Export Product taking cue from SION	

C 569.

Note: Zinc will be imported in primary form.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	63 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00004488AM25
RA File Number	08AX04001403 AM25
Licence No and Date	0811013367/02/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00004522AM25
RA File Number	04AX04000823 AM25
Licence No and Date	0411008654/04/12/2024
Norms Committee Decision:	
Shri S. Vasantharaja - Plant Head, Shri M. Prabakar - Manager-Import and Export, Shri Rajagopalan - External Technical adviser, attended the virtual personal hearing dated 20.01.2026. The firm explained their case in detail and asked the technical authorities for 2 weeks time to furnish the documents.	
The case stands deferred.	

Case No.	65 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SKIPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00004606AM25
RA File Number	02AX04000568 AM25
Licence No and Date	0211007741/06/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00004658AM25
RA File Number	04AX04000855 AM25
Licence No and Date	0411008690/10/12/2024
Norms Committee Decision:	
Shri S. Vasantharaja - Plant Head, Shri M. Prabakar - Manager-Import and Export, Shri Rajagopalan - External Technical adviser, attended the virtual personal hearing dated 20.01.2026. The firm explained their case in detail and asked the technical authorities for 2 weeks time to furnish the documents. The case stands deferred.	

Case No.	67 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	KOTHARI METSOL PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026

and Date	
HQ File Number	HQRNORM APPLY 00004686AM25
RA File Number	31AX04000321 AM25
Licence No and Date	3111004179/11/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00004706AM25
RA File Number	08AX04001532 AM25
Licence No and Date	0811013474/12/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Jan/202526/15				
Case Status	Case Approved				
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026				
HQ File Number	HQRNORM APPLY 00004879AM25				
RA File Number	05AX04002971 AM25				
Licence No and Date	0511029711/18/12/2024				
Norms Committee Decision:					
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:					
	SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	WASTAGE TO BE ALLOWED

	1	ACP DIE-CUT SELF- ADHESIVE MOSAIC TILES	2250 SQM	ACP ALUMINUM COMPOSITE PANEL SHEETS QTY: 2500 SQM	1.05 SQM/SQM ON THE NET SQM OF ACP DIE-CUT.
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RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	70 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00004910AM25
RA File Number	03AX04004717 AM25
Licence No and Date	0311039778/19/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00004968AM25
RA File Number	03AX04004686 AM25
Licence No and Date	0311039823/23/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00005261AM25
RA File Number	04AX04000937 AM25
Licence No and Date	0411008811/31/12/2024
Norms Committee Decision: Shri S. Vasantharaja - Plant Head, Shri M. Prabakar - Manager-Import and Export, Shri Rajagopalan - External Technical adviser, attended the virtual personal hearing dated 20.01.2026. The firm explained their case in detail and asked the technical authorities for 2 weeks time to furnish the documents. The case stands deferred.	

Case No.	73 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00005356AM25
RA File Number	08AX04001609 AM25
Licence No and Date	0811013685/02/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	74 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026

and Date	
HQ File Number	HQRNORM APPLY 00005516AM25
RA File Number	02AX04000627 AM25
Licence No and Date	0211007916/08/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Import item - 1 to 3 – 0.04 kg. /kg. Weight of export product respectively taking cue from SION C 569. Note: Zinc will be imported in primary form. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	75 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SHRI NAVKAR METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00005607AM25
RA File Number	08AX04001696 AM25
Licence No and Date	0811013790/11/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	76 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	RAIZAN STEEL ENGINEERING PRIVATE LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026

HQ File Number	HQRNORM APPLY 00005625AM25
RA File Number	31AX04000365 AM25
Licence No and Date	3111004307/13/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: ITEM OF EXPORT: ATLANTIC TRACK TYPICAL CR support plates 12 each bolted pad stops included (4EA-END OF CR/8EA-EXP JTS) QTY: 90 MTS ITEM OF IMPORT: CLIP BASE X2-20 STEEL GRADE CLIPS QTY: 10 MTS WASTAGE TO BE ALLOWED: 0.05% on the net weight of clips in the export product. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	77 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00005648AM25
RA File Number	05AX04003484 AM25
Licence No and Date	0511030292/14/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	78 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	LUMINO INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00005764AM25
RA File Number	02AX04000653 AM25
Licence No and Date	0211007977/21/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

I. Net weight per Kilometer of export items at **SI.No.1 to 16** under the Advance Authorization may be specified as under:

S.NO.	NET WEIGHT	S.NO.	NET WEIGHT
	(KGS/KILOMETER)		(KGS/KILOMETER)
1.	361.47	9.	386.48
2.	1032.27	10.	545.25
3.	1257.78	11.	686.88
4.	495.44	12.	824.51
5.	1417.59	13.	990
6.	1727.96	14.	1198.96
7.	219.58	15.	1457.68
8.	294.52	16.	1750.11

II. Quantity of import items at **SI.No. 1, 3, 5, 7, 9, 11, 13, 15, 17, 19, 21, 23, 25, 27, 29 & 31** (Aluminium Wire Rod) may be allowed as **1.01 Kg. /Kg.** content in the export items at **SI.No. 1 to 16** respectively.

III. Quantity of import items at **SI.No. 2, 4, 6, 8, 10, 12, 14, 16, 18, 20, 22, 24, 26, 28, 30 & 32** (Polymers of Ethylene) may be allowed as **1.05 Kg. /Kg.** content in the export items at **SI.No. 1 to 16** respectively.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	79 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00005809AM25
RA File Number	34AX04000935 AM25
Licence No and Date	3411005994/23/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00005974AM25
RA File Number	04AX04001053 AM25
Licence No and Date	0411009013/31/01/2025
Norms Committee Decision:	
Shri S. Vasantharaja - Plant Head, Shri M. Prabakar - Manager-Import and Export, Shri Rajagopalan - External Technical adviser, attended the virtual personal hearing dated 20.01.2026. The firm explained their case in detail and asked the technical authorities for 2 weeks time to furnish the documents. The case stands deferred.	

Case No.	81 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	AMARA RAJA ENERGY & MOBILITY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006025AM25
RA File Number	04AX04001051 AM25
Licence No and Date	0411009033/05/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Quantity of import item at SI. No. 1 may be allowed as 1.02 Kgs. /Kg. content in export item. II. Quantity of import item at SI. No.2 may be allowed as 1.04 Kgs. /Kg. content in export item. Quantity of import item at SI. No. 3 to 7, 9 & 10 may be allowed on net to net basis. III. Quantity of import item at SI. No.8 may be allowed as 1.02 Sq. mtrs. /Sq.mtr. content in export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	82 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	VALVEWORKS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006050AM25
RA File Number	31AX04000425 AM25
Licence No and Date	3111004406/06/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	83 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	JLC ELECTROMET PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006067AM25
RA File Number	13AX04000363 AM25
Licence No and Date	1311003672/07/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	DUMET WIRE (COPPER TUBE OFHC FILLED WITH FERRO NICKEL ALLOY WIRE, BARE, OXIDIZED, BORATED, AND NICKEL PLATED) CONTAINING NOTIONALLY 13,650 KG. NICKEL CONTENTS, 12,250 KG. FERROUS CONTENTS, 8,750 KG. COPPER CONTENTS AND ADDITIVES.	35000.00 KGS	Industrial Copper Tube OFHC Oxygen Free High Conductivity Min 99.9% Copper QTY: 8925.00 KGS	1.007 KG/KG OF INDUSTRIAL COPPERTUBE OFHC OXYGEN HIGH CONDUCTIVITY MINIMUM COPPER 99.9% IN THE EXPORT PRODUCT)

Note: The size (outer and inner diameter and thickness) of the imported copper tube should be the same as that used for the export product.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	84 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred

Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006238AM25
RA File Number	02AX04000697 AM25
Licence No and Date	0211008154/14/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006282AM25
RA File Number	33AX04000122 AM25
Licence No and Date	3311002535/18/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	AEIGIS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM REVIW00002500AM26
RA File Number	08AX04001932 AM25
Licence No and Date	0811014173/18/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006370AM25
RA File Number	05AX04003826 AM25
Licence No and Date	0511031043/24/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006441AM25
RA File Number	04AX04001130 AM25
Licence No and Date	0411009165/26/02/2025
Norms Committee Decision:	
Shri S. Vasantharaja - Plant Head, Shri M. Prabakar - Manager-Import and Export, Shri Rajagopalan - External Technical adviser, attended the virtual personal hearing dated 20.01.2026. The firm explained their case in detail and asked the technical authorities for 2 weeks time to furnish the documents. The case stands deferred.	

Case No.	89 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SUCHI SEMICON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006629AM25

RA File Number	52AX04000407 AM25
Licence No and Date	5211012352/10/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to transfer the case to TE (SKB), for further examination and comments. The case stands deferred.	

Case No.	90 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SKIPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006684AM25
RA File Number	02AX04000798 AM25
Licence No and Date	0211008339/13/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006686AM25
RA File Number	34AX04001075 AM25
Licence No and Date	3411006202/13/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	92 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006687AM25
RA File Number	02AX04000799 AM25
Licence No and Date	0211008340/13/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Quantity of import items at SI.No. 1 to 3 (Aluminium Wire Rod) may be allowed as 1.01 Kg. /Kg. content in the export items at SI.No.1 to 3 respectively. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	93 / NC/2/MEET/Jan/202526/15
Case Status	Case Rejected
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006753AM25
RA File Number	03AX04006423 AM25
Licence No and Date	0311042303/19/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was already withdrawn in the meeting no. NC/2/MEET/SEP/202526/10 dated 11/09/2025. The case stands rejected.	

Case No.	94 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006852AM25
RA File Number	03AX04006560 AM25
Licence No and Date	0311042450/24/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture, export product wise. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	95 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006920AM25
RA File Number	04AX04001276 AM25
Licence No and Date	0411009383/27/03/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	96 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006941AM25
RA File Number	08AX04002181 AM25
Licence No and Date	0811014566/28/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	H D WIRE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006954AM25
RA File Number	56AX04000570 AM25
Licence No and Date	5611003785/29/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	GALA PRECISION ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00006955AM25
RA File Number	03AX04006686 AM25

Licence No and Date	0311042677/29/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Application on ANF 4A. II. Copy of AA are required. The case stands deferred.	

Case No.	99 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000003AM26
RA File Number	52AX04000425 AM25
Licence No and Date	5211012702/01/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Import 1- Net content in Export Product +1% wastage or as applied whichever is lower 2 & 3 - 90090 nos. each as applied as per GN4. 4 - 90000 sets consisting 2 long & 2 short arms each as per GN4. 5 & 6 – Net +0.5% wastage or as applied whichever is lower 7, 8 & 10 to 12 - As applied .Value restricted up to 2% of fob value. 9- 90000 nos. as per GN4. Note: Export Product will contain 72 imported cells per module.	

Specification of imported cells will be same as used in Export Product.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	100 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000075AM26
RA File Number	04AX04001292 AM25
Licence No and Date	0411009433/03/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	OM DRISHIAN INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000116AM26
RA File Number	05AX04004295 AM25
Licence No and Date	0511031832/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000117AM26
RA File Number	05AX04004467 AM25
Licence No and Date	0511031833/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	LS CABLE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000118AM26
RA File Number	33AX04000003 AM26
Licence No and Date	3311002602/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	AEQUS COOKWARE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000128AM26
RA File Number	07AX04000033 AM26
Licence No and Date	0711014133/08/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000137AM26
RA File Number	04AX04000013 AM26
Licence No and Date	0411009451/08/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000138AM26
RA File Number	05AX04004431 AM25
Licence No and Date	0511031852/08/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Thickness of internal Epoxy coating and external 3LPE & CWC coating in the export item(s) and areas of internal epoxy coating/ external 3LPE & CWC coating. II. Detailed calculations/basis for the quantities of coating and lining materials (import items at Sl. No. 5 to 7), supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	107 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	KOTHARI METSOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000303AM26
RA File Number	31AX04000010 AM26
Licence No and Date	3111004672/17/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/2/MEET/Jan/202526/15																		
Case Status	Case Approved																		
Party Name	APAR INDUSTRIES LIMITED																		
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026																		
HQ File Number	HQRNORM APPLY 00000321AM26																		
RA File Number	03AX04000204 AM26																		
Licence No and Date	0311043153/18/04/2025																		
Norms Committee Decision:																			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:																			
I. Net weight of export items at SI.No 1 to 15 may be specified as under:																			
<table><tr><td>SI.No.</td><td>Net Weight (Kgs)</td><td>SI.No.</td><td>Net Weight (Kgs)</td><td>SI.No.</td><td>Net Weight (Kgs)</td></tr><tr><td>1</td><td>305</td><td>6</td><td>443096</td><td>11</td><td>38935</td></tr><tr><td>2</td><td>2264</td><td>7</td><td>22090</td><td>12</td><td>24464</td></tr></table>		SI.No.	Net Weight (Kgs)	SI.No.	Net Weight (Kgs)	SI.No.	Net Weight (Kgs)	1	305	6	443096	11	38935	2	2264	7	22090	12	24464
SI.No.	Net Weight (Kgs)	SI.No.	Net Weight (Kgs)	SI.No.	Net Weight (Kgs)														
1	305	6	443096	11	38935														
2	2264	7	22090	12	24464														

3	11280	8	17600	13	9421
4	9974	9	18087	14	9165
5	31920	10	1191	15	7828

- II. Quantity of import items at **SI. No. 1, 5, 7, 9, 11, 13, 16, 20, 24, 28, 32, 36, 40, 44 & 48** (i.e. Copper Wire Rod 8mm Dia) may be allowed as **1.01 Kgs/Kg** content in the respective export items.
- III. Quantity of import items at **SI. No. 2, 6, 8, 10, 12, 14, 18, 22, 26, 30, 34, 38, 42, 46 & 50** (i.e. PVC Resin) may be allowed as **1.01 Kgs/Kg** content in the respective export items as claimed by the firm.
- IV. Quantity of import items at **SI. No. 3, 19, 23, 27, 31, 35, 39, 43, 47 & 51** (i.e. XLPE Compound) may be allowed as **1.025 Kgs/Kg** content in the respective export items as claimed by the firm.
- V. Quantity of import items at **SI. No. 4 & 15** (i.e. Aluminium Wire Rod) may be allowed as **1.01 Kgs/Kg** content in the respective export items.
- VI. Quantity of import items at **SI.No. 17, 21, 25, 29, 33, 37, 41, 45 & 49** (i.e. HDPE) may be allowed as **1.025 Kgs. /Kg.** content in the respective export items as claimed by the firm.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	109 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000343AM26
RA File Number	02AX04000028 AM26
Licence No and Date	0211008555/21/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:

- I. No enclosure with the forwarding letter of the applicant. The applicant may be requested to upload the reply for examining the case.

The case stands deferred.

Case No.	110 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000346AM26
RA File Number	08AX04000083 AM26
Licence No and Date	0811014741/21/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Basis/justification for the quantity of import item at SI.No.1 & 3 namely, Yarn and Potting compound and wastage claimed on these items. II. Assembly drawings/diagrams of the resultant product showing placement and exact use of import item at SI.No. 2 (Ceramic Tube Big). The case stands deferred.	

Case No.	111 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000348AM26
RA File Number	03AX04000259 AM26
Licence No and Date	0311043174/21/04/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	112 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000365AM26
RA File Number	07AX04000093 AM26
Licence No and Date	0711014232/21/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	AMAN METAL FINISHERS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000443AM26
RA File Number	05AX04004370 AM25
Licence No and Date	0511032121/24/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000452AM26
RA File Number	03AX04000343 AM26

Licence No and Date	0311043290/25/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000467AM26
RA File Number	05AX04000232 AM26
Licence No and Date	0511032149/25/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000472AM26
RA File Number	03AX04000325 AM26
Licence No and Date	0311043301/25/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture, export product wise. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of	

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	117 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000537AM26
RA File Number	04AX04000035 AM26
Licence No and Date	0411009535/30/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Nett export weight II. Total gross weight of inputs used III. Total weight of wastage IV. Total net weight of import product V. List of components and consumable separately VI. Summery sheet indicating weight of export product and s. No (as per lic.) Of components and consumables separately The case stands deferred.	

Case No.	118 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026

HQ File Number	HQRNORM APPLY 00000540AM26
RA File Number	03AX04000389 AM26
Licence No and Date	0311043421/30/04/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

I. Net weight of export items at **SI.No 1 to 10** may be specified as under:

SI.No.	Net Weight (Kgs)	SI.No.	Net Weight (Kgs)
1	6,723	6	10,853
2	3,676	7	2,448
3	2,029	8	6,336
4	5,447	9	1,73,829
5	42,091	10	5,751

II. Quantity of import items at **SI. No. 1 To 10** (i.e. Copper Wire Rod 8mm Dia) may be allowed as **1.01 Kgs/Kg** content in the export items at **SI.No. 1 to 10** respectively.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	119 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026

and Date	
HQ File Number	HQRNORM APPLY 00000565AM26
RA File Number	03AX04000377 AM26
Licence No and Date	0311043479/01/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture, export product wise. The case stands deferred.	

Case No.	120 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000601AM26
RA File Number	02AX04000068 AM26
Licence No and Date	0211008628/02/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Quantity of import items at SI.No. 1 to 4 (Aluminium Wire Rod) may be allowed as 1.01 Kg. /Kg. content in the export items at SI.No.1 to 4 respectively.	

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	121 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000619AM26
RA File Number	03AX04000354 AM26
Licence No and Date	0311043539/05/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:

- I. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture, export product wise.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	122 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000681AM26
RA File Number	34AX04000068 AM26

Licence No and Date	3411006415/08/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	V S TRADERS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000781AM26
RA File Number	03AX04000650 AM26
Licence No and Date	0311043794/14/05/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Quantity of import item at SI.No.1 (Seamless Stainless-Steel Tubes/Pipes (Hot Finished outside diameter (OD) 19.5mm or higher) Grade 304/316/310/321) may be allowed as 1.10 kg/kg content in export item as per SION C-831. Note: The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	124 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000832AM26
RA File Number	05AX04000411 AM26
Licence No and Date	0511032615/15/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000837AM26
RA File Number	05AX04000493 AM26
Licence No and Date	0511032624/15/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	AGRAWAL METAL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00000838AM26
RA File Number	33AX04000017 AM26
Licence No and Date	3311002680/15/05/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	127 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	DEXGREEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00001042AM26
RA File Number	31AX04000076 AM26
Licence No and Date	3111004822/23/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	STEEL INFRA SOLUTIONS COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00001073AM26
RA File Number	50AX04000016 AM26
Licence No and Date	5011001995/27/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	GIC INDUSTRIAL COMPONENTS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00001135AM26
RA File Number	24AX04000067 AM26

Licence No and Date	2411004592/28/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a DI has been issued to the firm dated 05.12.2025. The comments are still awaited. The case stands deferred.	

Case No.	130 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	TIRUPATI PLASTOMATICS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00001160AM26
RA File Number	13AX04000060 AM26
Licence No and Date	1311003950/29/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00001249AM26
RA File Number	05AX04000826 AM26
Licence No and Date	0511033083/03/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00001289AM26
RA File Number	03AX04001088 AM26
Licence No and Date	0311044488/04/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture, export product wise. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	133 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00001422AM26
RA File Number	02AX04000197 AM26
Licence No and Date	0211008880/10/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

- I. Quantity of import item at **Sl. No. 1 (Aluminium Ingot)** may be allowed as **1.02 Kgs/Kg.** content in the export item at **Sl. No. 1.**
- II. Quantity of import item at **Sl. No. 2 (Aluminium Ingot)** may be allowed as **1.02 Kgs/Kg.** content in the export item at **Sl. No. 2.**

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	134 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00001452AM26
RA File Number	03AX04001135 AM26
Licence No and Date	0311044682/11/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00001453AM26
RA File Number	03AX04001128 AM26
Licence No and Date	0311044683/11/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00001494AM26
RA File Number	24AX04000074 AM26
Licence No and Date	2411004633/13/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Submit a coloured photograph of the export item. II. What is the length of the steel wire rope galvanized in one piece? III. What are the manufacturing activities involved? Submit process flow chart and also wastage at each stage of operation. IV. Submit a copy of the bill of entry. The case stands deferred.	

Case No.	137 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00001557AM26
RA File Number	07AX04000471 AM26
Licence No and Date	0711014775/18/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. List of components and consumables separately II. Material balance sheet to arrive at the weight of export product	

The case stands deferred.

Case No.	138 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00001866AM26
RA File Number	07AX04000558 AM26
Licence No and Date	0711014939/04/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. List of components and consumables separately II. Material balance sheet to arrive at the weight of export product The case stands deferred.	

Case No.	139 / NC/2/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00001938AM26
RA File Number	34AX04000321 AM26
Licence No and Date	3411006705/08/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

Export Products: ELECTRICAL TRANSFORMERS

Import items: “SILICONELECTRICAL STEEL: GRAIN-ORIENTED” may be allowed **2% wastage** on net content basis.

Import item “**WIRE**” may be allowed **1% wastage** on net content basis.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	140 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MANAKSIA COATED METALS & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00001996AM26
RA File Number	02AX04000223 AM26
Licence No and Date	0211009061/10/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:

- I. Submit the quantity of each export item according to the thickness.
- II. What is the meaning of cold rolled zinc; aluminium; silicon alloy color coated non-alloy steel sheets/wide coils? Will it be color coating after zinc, aluminium-silicon coating? Explain in detail.
- III. If the export product is color coated steel sheets, then what is the coating weight gram/sqm.: primer, top coat and backer? Submit revise appendix 4e after filling in the information of indigenous inputs in table 2.
- IV. What is the coating weight gram/sqm. of zinc and aluminium-silicon coating?

The case stands deferred.

Case No.	141 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00002163AM26
RA File Number	03AX04001939 AM26
Licence No and Date	0311045740/18/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00002190AM26
RA File Number	03AX04001933 AM26
Licence No and Date	0311045791/21/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	NASCENT PIPE & TUBES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00002531AM26
RA File Number	03AX04002248 AM26
Licence No and Date	0311046326/06/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00002549AM26
RA File Number	50AX04000048 AM26
Licence No and Date	5011002106/07/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00003460AM26
RA File Number	03AX04003326 AM26
Licence No and Date	0311047698/29/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MANAKSIA COATED METALS & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202526/ 15 and 20/01/2026
HQ File Number	HQRNORM APPLY 00003727AM26
RA File Number	02AX04000534 AM26
Licence No and Date	0211009683/14/10/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Offline cases:

SI.NO.	Applicant's name/ License No.	HQ/RA File No.	Case History
M-1	M/s. PRUDENT STAINLESS PVT.LTD. AA. NO. 5210043604 / (19/11/2020)	APPLICATION .NO. 5219574850000702 0483 RA FILE NO. 522404000069A M21	Subject: Advance authorization no. 5210043604 dt. 19-11-2020 pending for fixation of norms. The firm has requested to fix the norms for the above said licenses no. 5210043604 dt.19.11.2020 on similar grounds of advance authorization number 5211001775 dt. 23.04.2025 under Sr. no. 2 of import of “Stainless Steel Prime / Secondary Sheet / Coils Grade 304 / 304L / 304H” / export of “Stainless Steel semi furnished perforated strips Grade 304 / 304L / 304H”, as all exports falls under the same parameters of length x breadth x size / same shape and design. Along with the above details the firm has submitted for fixation of norms with below given attachments. As required the following is attached. 1. Working sheet duly certified by Chartered Engineer. 2. Annexure detailed working duly certified by Chartered Engineer (flowchart). 3. Copy of advance authorization no. 5210043604 dt.19.11.2020.

T.E. Recommendation			The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Words "1250 mm X 2500 mm X 1 mm THK" may be suffixed with the description of export item. II. Quantity of export item may also be specified as 2035 Nos. in addition to its weight. III. Import item shall be of relevant grade and thickness as contained / utilized in the export item and its quantity may be allowed as 42.87 MT as 3 Kgs/Kg. content in the export item after taking 20% recovery from the scrap. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.
SI.NO.	Applicant's name/ License No.	HQ/RA File No.	Case History
M-2	M/s. VIPRA IMPEX AA. NO. 5210043193/ 30/09/2019 5210043603/17/11/2020 5210042906/04/01/2019	APPLICATION .NO. 5219574850000702 0483 RA FILE NO. 522404000069A M21	Subject: Fixation of Norms against advance authorization no. 5210043193/30/09/2019 5210043603/17/11/2020 5210042906/04/01/2019 With reference to the email dated 30.12.2025, The firm has mentioned that the firm had replied to the DL issued to the firm vide email dt. 11.07.2019, 12.08.2025, 14.09.2025, 22.09.2025, 08.10.2025, 09.10.2025, 10.12.2025, 15.12.2025, the firm had received an email from NC-2 dt. 18.12.2025, informing them that the request for norms fixation against the above file has been rejected in meeting

			no. 9/81-ALC2/2019 held on 07.08.2019 on account of non submission of documents. In this regard the firm would like to inform that they had submitted the reply vide email dt. 11.07.2019 which is attached herewith. This reply must not have been taken on records resulting in their request for fixation of norms being rejected on the grounds of non submission of documents in meeting no. 9/81-ALC2/2019 held on 07.08.2019. The firm would also like to state that the export obligation against the above advance authorization stands fulfilled 100% (details attached herewith). In this regard the firm would like to state that the similar norms as applied for above license no. 5210042906 dt. 04.01.2019 has been approved in meeting no. NC/2/MEET/Aug/202526/9 dt. 18/08/2025 vides file number HQRNORMAPPLY00007087AM24 against License no. 5211006544 dt. 29.11.2023.
T.E. Recommendation for M/s. VIPRA IMPEX : A.A. No. (5210043193/30/09/2019) and A.A. No. (5210043603/17/11/2020)			The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Words; "1250 mm X 2500 mm X 1 mm THK" may be suffixed with the description of export item. II. Quantity of export item may also be specified as 2035 Nos. in addition to its weight. III. Import item at SI No.1 shall be of relevant grade and thickness as contained / utilized in the export item and its quantity may be

	allowed as 42.858 MT as 3 Kgs/Kg content in the export item after taking 20% recovery from the scrap. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.
T.E. Recommendation for M/s. VIPRA IMPEX: A.A. No. (5210042906/04/01/2019)	The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Words; "1250 mm X 2500 mm X 1 mm THK" may be suffixed with the description of export items at SI.No.1 & 2 respectively. II. Quantity of export items at SI.No.1 & 2 may also be specified as 3252 Nos. each in addition to their weights. III. Import item at SI No.1 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 68.49 MT as 3 Kgs/Kg content in the export item at SI.No.1 after taking 20% recovery from the scrap. IV. Import item at SI No.2 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 68.49 MT as 3 Kgs/Kg content in the export item at SI.No.2 after taking 20% recovery from the scrap. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

